(ग) क्या दिल्ली में नगर निगम के चुनाव कराये जाने की अंतिम तिथि का निश्चय कर लिया गया है ; और यदि हां, तो यह चुनाव कब कराये जायेंगे ?

†[MAYOR-IN COUNCIL IN DELHI MUNICIPAL CORPORATION

340. DR. BHAI MAHAVIR :
SHRI LAL K. ADVANI :
SHRI JAGDISH PRASAD MATHUR :
SHRI SITARAM JAIPURIA :

Will the PRIME MINISTER be pleased to state :

(a) the stand taken by Government and the Municipal Corporation of Delhi during the last five years and their stand at present in regard to the introduction of the office of 'Mayor-in-Council' in the Municipal Corporation of Delhi;

(b) what action Government propose to take in the matter; and

(c) whether the final date for holding municipal elections in Delhi has been decided upon and if so, the time by when they will be held ?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री के० सी० पन्त) : (क) और (ख) "सपरिषद महापौर" की व्यवस्था दिल्ली नगर निगम (संशोधन) विधेयक, 1966 में की गई थी, जो कि तृतीय लोक-सभा में पुन:स्थापित किया गया था। सदन के विघटन हो जाने पर यह विधेयक समाप्त हो गया । दिल्ली प्रशासन अधिनियम, 1966 के लागू होने पर यह विधेयक 25 मार्च, 1967 को महा-नगर परिषद को भेजा गया था । प्रशासन ने कुछ संशोधनों के साथ इस विधेयक को 17 फरवरी, 1968 को लौटाया । जब इन पर विचार किया जा रहा था प्रशासन सुधार आयोग की रिपोर्ट प्राप्त हो गई । अब "सपरिषद महापौर" के प्रस्ताव पर, दिल्ली के लिए प्रशासनिक ढांचे के आम प्रश्न के एक भाग के रूप में विचार किया जा रहा है । इस संबंध मे सरकार को यह ज्ञात नही है कि दिल्ली नगर निगम ने गत 5 वर्षों के दौरान इस विषय में कोई संकल्प पारित किया है ।

(ग) नगर निगम के चुनावों की अंतिम तिथि के विषय में अभी कोई निर्णय नही किया गया है ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b) Delhi Municipal Corporation (Amendment) Bill, 1966, which was introduced in the Third Lok Sabha, contained a provision for "Mayor-in-Council". The Bill lapsed on the dissolution of the House. After the enforcement of the Delhi Administration Act, 1966, the Bill was referred to the Metropolitan Council on the 25th March, 1967. It was returned by the Administration on the 17th February, 1968, proposing certain amendments. While these were under consideration, the report of the Administrative Reforms Commission was received. The proposal for the 'Mayor-in-Council' is now being considered as a part of the general question of the administrative set-up for Delhi. Government are not aware of any resolution on the subject having been passed by the Delhi Municipal Corporation during the last five years.

(c) A final date for holding municipal elections has not been decided as yet.]

मार्क्सवादी कम्युनिस्ट पार्टी के कार्यकर्ताओं को सैनिक प्रशिक्षण

*341. **श्री श्रीकान्त मिश्र :**
श्री सुन्दर सिंह भंडारी :
श्री मान सिंह वर्मा :
श्री जगदम्बी प्रसाद यादव :
श्री प्रेम मनोहर :
श्री ना० कृ० शेजवलकर :
डा० भाई महावीर :
श्री जगदीश प्रसाद माथुर :

क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

†[ ] English translation.

(क) क्या यह सच है कि तमिलनाडु के मुख्यमंत्री ने 23 जनवरी, 1970 को वहां की विधान सभा में कहा था कि मार्क्सवादी कम्युनिस्ट पार्टी के कुछ नेता चण्डीगढ़ में सैनिक प्रशिक्षण प्राप्त कर रहे हैं; और

(ख) यदि हां, तो इस पर भारत सरकार की क्या प्रतिक्रिया है और इस विषय में क्या कार्यवाही की गई है ?

†[MILITARY TRAINING RECEIVED BY C.P.I. (M) WORKERS

*341. SHRI SRI KANT MISHRA:
SHRI SUNDAR SINGH BHANDARI:
SHRI MAN SINGH VARMA:
SHRI J. P. YADAV:
SHRI PREM MANOHAR:
SHRI N. K. SHEJWALKAR:
DR. BHAI MAHAVIR:
SHRI JAGDISH PRASAD MATHUR:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that on the 23rd January, 1970, the Chief Minister of Tamil Nadu had stated in the Legislative Assembly of that State that some leaders of the Communist Party of India (Marxist) were undergoing military training at Chandigarh; and

(b) if so, what is the reaction of the Government of India thereto and what action has been taken in this regard?]

गृह कार्य मंत्रालय में राज्य मंत्री (श्री के० सी० पंत): (क) तमिलनाडु सरकार से प्राप्त सूचना के अनुसार तमिलनाडु के मुख्य मंत्री ने 23 जनवरी, 1970 को राज्य विधान सभा में अपने वक्तव्य में देश के विभिन्न भागों से भारतीय साम्यवादी दल के कुछ स्वयं सेवकों द्वारा चण्डीगढ़ प्रशिक्षण शिविर में भाग लिये जाने का उल्लेख किया था। उन्होंने भारतीय साम्यवादी दल (मार्क्सवादी) का कोई उल्लेख नहीं किया था।

(ख) सरकार सभी ऐसी गतिविधियों पर सावधानी पूर्वक निगरानी रखती है और कानून के अनुसार उचित कार्यवाही करेगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) According to information received from the Government of Tamil Nadu, Chief Minister of Tamil Nadu, in his statement in the State Legislative Assembly on 23rd January, 1970 made a reference to a training camp at Chandigarh attended by some volunteers of the Communist Party of India from different parts of the country. There was no reference to the Communist Party of India (Marxist).

(b) Government keep all such activities under careful watch and will take appropriate action according to law.]

*342. [*Transferred to the 19th August, 1970*].

SMUGGLING OF GOODS INTO INDIA THROUGH EAST PAKISTAN

*343. SHRI U. K. LAKSHMANA GOWDA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the statement made by the Chief Minister of Assam, Shri Chaliha, that the seizure of goods of Chinese origin effected recently in the border and important towns of North East India comprising of Assam, Manipur and Tripura has confirmed the smuggling of such goods through East Pakistan;

(b) if so, what steps have been taken to stop the inflow of these goods and their sale in these areas; and

(c) whether Government propose to enact a law to punish those possessing such goods?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) to (c) The information is being collected from the State Government and will be laid on the Table of the House in due course.

†[ ] English translation.